

10. Adopting restrictive trade practices by appointing middlemen for distribution of company's products.

11. Sub-standard drugs marketed and subsequently withdrawn by the party.

12. Proposal to separate their Food Division and constitute separate unit.

13. Denial of Rights of the Employees' Union to represent Medical and Sales Representatives.

रेल विभाग के विषय मुकदमे

* 1045. श्री ब्याराम शास्त्र : क्या रेल मंत्री यह मानने की कृपा करेंगे कि :

(क) उन ठेकेदारों के नाम क्या है जिन्होंने उन्हें देय धनराशि का भुगतान न करण के बारे में उनके मंत्रालय के विरुद्ध विभिन्न न्यायालयों में मुकदमे दायर किये हैं; और

(ख) यदि हां, तो प्रत्येक ठेकेदार की मंत्रालय की ओर कितनी भ्रष्टाचि से कितनी धनराशि बकाया है तथा उन्हें बकाया राशि का भुगतान न किये जाने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) : एक विवरण सभा-पटल पर रख दिया गया है। [मंत्रालय में रखा गया। देखिए संख्या एल-टी० 2282/78]

Price of Drugs after Implementation of Hathi Committee Decision

*1046. SHRI CHANDAN SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what benefits in the form of price reduction of drugs and formulations have been passed on to the consumers with the Government taking decisions on recommendations of Hathi Committee;

(b) whether it is a fact that prices of drugs would go up after one year,

if the decisions of Government are implemented; and

(c) if not, what are the basis to say that prices would not go up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). For the purpose of price control, Government have divided drug formulations into four categories. The new drug policy of the Government provides for freezing for one year the prices of formulations in Category I, II and III which mostly include essential drugs of mass consumption. The prices of formulations in Categories I and II would be frozen at the leader price level. Wherever the prices are higher than the leader prices, they will be brought down to the leader level. Where, however, they are lower, they will stay frozen at such lower level.

The prices of about 100 bulk drugs costed so far by the Bureau of Industrial Costs & Prices will also be frozen.

These freezes as a result of which the benefit will accrue to the consumers will be operative for an initial period of one year, during which the pricing of all drugs and formulations would be studied afresh keeping in view the parameters of mark-ups/profitability outlined in the new policy. It would be too early to reach the conclusion that the prices of drugs would go up after the expiry of one year, and this should await a review based on the results of the cost study to be undertaken by the BICP.

Regularisation of Permission Letter and COB Licences

*1047. SHRI BHARAT SINGH CHOWHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether according to the statement laid on the Table of the House on 29th March, 1978, para 27.3, permission letters and COB licences granted for formulations are to be